CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

CIVIL CONTEMPT PETITION NO 243 of 2001.

In

Original ApplicationNo. 1373 of 1994.

alongwith
Original Application No. 1373 of 1994(D)

Allahabad this the 9th day of October, 2002.

Hon'ble Maj Gen KK Srivastava, A.M. Hon'ble Mrs. Meera Chhibber, J.M.

Harish Chandra Prasad son of R.P. Lal resident of Ali Nagar Nai Basti, Mugalsarai, District Chandauli.

.....Applicant.

(By Advocate : Sri P.K. Kashyap)

Versus.

Sri A.K. Goel, Divisional Railway Manager Mugalsarai, Eastern Railway District Chandauli.

.....Opposite party.

(By Advocate : Sri K.P. Singh)

ORDER (Oral)

(By Hon'ble Maj Gen KK Srivastava, A.M.)

This contempt petition has been filed under section 17 of the Administrative Tribunals Act 1985 to punish the respondent for wilful disobedience of the order of this Tribunal dated 14.08.2002 passed in 0.A.No 1373 of 1994.

2. None appeared for the applicant. Sri K.P. Singh, learned counsel for the respondent submitted that the order of this Tribunal have been fully complied with and order to that effect has been is sued on 17.08.2901 filed as Annexure 1 (Page 9) and Anmexure 2 (Page 11) to the C.A.

We have perused both the letters and we are satisfied with this Counter, which was filed on 11.4.2002. No Rejoinder has been filed nor any one present today on behalf of the applicant.

We have perused both the letters referred to above and we are satisfied that the respondent has taken action to comply with the order. Respondent has tendered unconditional apology for delay in compliance. No case for contempt is made out. Therefore, C.C.P. is accordingly dismissed. Notices are discharged.

No order as too costs.

Member-J

Member-A

Manish/-